

(ग) एंसी कोई घटना भारत सरकार के ध्यान में नहीं आई।

(घ) प्रश्न नहीं उठता।

DURATION OF DEGREE COURSE

*199. { Shri M. S. Gurupadaswamy:
Shri R. S. Tiwari:

Will the Minister of Education be pleased to state:

(a) whether there is any proposal before Government to introduce a three year degree course preceded by a higher secondary school course in all the Universities as recommended by the Vice-Chancellors' Conference;

(b) if so, when a decision will be taken, in case it has not been taken so far; and

(c) the names of the Universities which are having this type of course at present?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes, Sir.

(b) Action in the matter has to be taken by each individual University. The Inter-University Board have, however, recommended that the implementation of the proposal should begin as early as possible.

(c) As far as is known such a course exists in the Delhi University only.

विद्यासलाहकों का निर्माण

* 200. { श्री कृष्णाचार्य जोशी:
श्री केशवचंगार:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) इस समय दिल्ली में केंद्रीय समाज कल्याण बोर्ड के तत्वावधान में कितने परिवार विद्यासलाह बनाने के काम में लगे हुए हैं, और

(ख) १९५४ में इस काम पर कितने व्यय किया गए?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) The match factory has not yet started functioning.

(b) Nil.

VOLLEY BALL

*201. Shri V. P. Nayar: Will the Minister of Education be pleased to state whether Government have given any help financially or otherwise for the improvement of the game of Volley Ball in the country?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): No application for help has been received so far.

CALENDAR REFORMS COMMITTEE

*202. { Shri D. C. Sharma:
Th. Lakshman Singh Charak:
Th. Jugal Kishore Sinha:

Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether the report of the Calendar Reforms Committee has been examined; and

(b) if so, the conclusions thereof?

The Minister of Natural Resources (Shri K. D. Malaviya): (a) and (b). The report of the Calendar Reform Committee containing the Experimental Calendar along with its recommendations was considered by the Governing Body of the Council of Scientific and Industrial Research at its meeting held in September, 1954. The Governing Body has decided that the Report be printed and circulated to all concerned for eliciting opinion. The report is being printed.

THE NOTARIES ACT

*203. Shri T. B. Vittal Rao: Will the Minister of Home Affairs be pleased to refer to the reply given to starred Question No. 1280 on the 16th December, 1954 and state:

(a) whether the rules under Section 15 of the Notaries Act, 1952, have since been finalised;

(b) if so, when the Act will be brought into force; and

(c) if the answer to part (a) above be in the negative, the reasons for the delay?

The Minister of Home Affairs (Pandit G. B. Pant): (a) No.

(b) Does not arise.

(c) The draft rules prepared in this connection were circulated to the State Governments who were requested to obtain the comments of all interested organisations as well as of High Courts. The comments from the State Government except Mysore have been received and the rules are being finalised.

LAND MORTGAGE BANKS

40. Shri Morarka: Will the Minister of Finance be pleased to state:

(a) the number of primary land mortgage banks which have constituted a guarantee fund;

(b) the names of the States where they have been constituted; and

(c) whether the Central Government have recommended to other State Governments also to start such funds in the Banks in their respective States?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guba):

(a) and (b). The subject falls in the State field and the Government of India have no information.

(c) The institution of a guarantee fund by the primary land mortgage banks is one of the recommendations of the Committee of Direction of All India Rural Credit Survey, which is under active consideration in consultation with the Reserve Bank of India. The State Governments will duly be advised of a decision when reached.

REPUBLIC DAY

41. Mulla Abdullabhai: Will the Minister of Defence be pleased to state:

(a) the names of the tribes invited from the various States for participating in folk dances etc. on the occasion of the Republic Day celebrations held on the 26th January, 1955; and

(b) the method of selection that was adopted to ascertain the best of the lot from among the different tribal parties in this country?

The Minister of Defence (Dr. Katju): (a) and (b). For participating in the folk dances etc. at Delhi, Government of India do not extend invitations to any particular tribe or party from the States. For the celebrations this year, like in previous years, all State Governments were requested to suggest items for the tableau and the folk dances. The suggestions received from them were considered by the Tableau and Folk Dances Sub-Committee. The selection of items was finalised at a meeting of the Co-ordinating Committee for Republic Day Celebrations at Delhi, at which representatives from the State Governments concerned were also present. The names of tribes or parties that actually participated in the folk dances etc., during the celebrations this year are given in the statement placed on the Table of the House. [See Appendix II Annexure No. 20].

HISTORICAL BUILDINGS AND MONUMENTS

42. Mulla Abdullabhai: Will the Minister of Education be pleased to state the present strength and the terms of employment of the staff employed for the upkeep and maintenance of historical buildings and protected monuments of national importance in Delhi?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): 32 permanent, 43 temporary and 215 Work-Charged employees. As regards terms and conditions of service, attention is invited to the statement placed on the Table of the House in reply to Starred Question No. 125 asked by Shri B. C. Das on the 18th February 1954.